

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 42658/2019

SHRIRAM GENERAL INSURANCE COMPANY LTD.

PETITIONER(S)

VERSUS

AMNA BEGUM & ORS.

RESPONDENT(S)

(IA No. 2178/2020 - CONDONATION OF DELAY IN FILING, IA No. 2180/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 90676/2023 - SUBSTITUTED SERVICE)

Date : 04-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
[IN CHAMBER]

For Petitioner(s)

Mr. Garv Singh, Adv.
Ms. Samiksha Gupta, Adv.
Mr. Chander Shekhar Ashri, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. An affidavit of service has been filed by the petitioner stating *inter alia* that substituted service has been effected in respect of respondents no. 1 to 6 through notice in English newspaper of local circulation. However, no publication has been effected in Hindi newspaper.
2. Learned counsel for the petitioner states that he has moved an application (IA no. 90676/2023) for substituted service through publication in respect of respondents no. 1 to 6 in Hindi newspaper 'Amar Ujala', which

is of local circulation.

3. IA no. 90676/2023 is allowed. Substituted service be effected in respect of respondents no.1 to 6 in the Hindi newspaper 'Amar Ujala'.

4. Affidavit of service be filed within four weeks thereafter.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)